

- (b) if so, the details thereof;
- (c) the reasons for delay in handling over the files to CBI;
- (d) whether Government would inquire into the allegations and fix responsibility in this regard;
- (e) if so, the details thereof; and
- (f) if not, the reasons thereof?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL) : (a) to (f) The Central Bureau of investigation (CBI) has registered 3 Preliminary Enquiry cases regarding alleged irregularities in allocation of coal blocks relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies.

The CBI after registering the PEs has since requisitioned files/documents/applications/feedback forms/agenda forms etc. in original from the Ministry of Coal. So far more than 700 files/folders/applications forms/agenda booklets/feedback form booklets etc. in original, have been handed over to the CBI for investigation. Further about 40 more files are kept ready for handing over to the CBI. Some of the old files/documents primarily pertaining to applications received prior to 2004 are not readily available in the Ministry. Efforts are made to make them available by writing to Coal India Limited/Central Mine Planning and Design Institute Limited (CMPDI) and the Ministry of Steel. As such there is no delay in handing over the available files.

PDS quota for Uttarakhand

*94. SHRI MAHENDRA SINGH MAHRA : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the quota of wheat, rice, sugar and kerosene earmarked for Uttarakhand under the Public Distribution System (PDS);
- (b) whether the Ministry is aware of the fact that the State is not being supplied the above items, as per the quota earmarked for it; and
- (c) the steps taken by the Ministry to ensure timely supply of food items to the State?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) and (b) Uttarakhand has been made full monthly allocation of 15238 tonnes of rice and 27428 tonnes of wheat during the current year under Targeted Public Distribution System (TPDS) for all accepted number of Anntyodya Anna Yojna (AAY), Below Poverty Line (BPL) and Above Poverty Line (APL) families as per 1993-94 poverty estimates of Planning Commission and March, 2000 population estimates of Registrar General of India (RGI) which are uniformly applicable across all States/Union Territories (UTs).

The total annual sugar quota including festival quota for Uttarakhand is 73178 tonnes as per the quota fixed for the State. Government of India has allocated a quota of 37932 kilo litre of Kerosene under Public Distribution System (PDS) to Uttarakhand during 2012-13.

(c) TPDS is operated under the joint responsibility of the Central and State Governments where the Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of Food Corporation of India (FCI) and the operational responsibility of actual delivery of the allocated foodgrains and the levy sugar to the targeted beneficiary rests with the State Government. On its part, Government of India makes the monthly allocation of the foodgrains under TPDS in respect of all States/UTs for the full financial year prior to the commencement of the financial year to ensure timely supply and distribution of foodgrains to the targeted beneficiaries. The validity for lifting of foodgrains is 50 days which commences from the 1st day of the preceding month of the allocation month upto 20th of the allocation month so as to enable the State Government to timely lift and distribute the allocated foodgrains to the targeted beneficiaries. Government of India has also permitted the States/UTs to lift and distribute upto six months ration under TPDS at one go. As regards levy sugar, the validity for lifting is 4 months which commences from 1st day of the month preceding to first month of the quarter upto last day of the last month of the quarter.

Allocation of coal blocks to Bihar

†*95. DR. ANIL KUMAR SAHANI : Will the Minister of COAL be pleased to state:

(a) whether Government has received any request from Bihar Government regarding allocation of coal blocks;

†Original notice of the question was received in Hindi.